



RAJASTHAN HIGH COURT

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Civil Writ Petition No. 9075/2026
CNR: RJHC020458372026 | URN: CW / 20079U / 2026

Sahab Singh S/o Pyare Lal

-----Petitioner

Versus

The State of Rajasthan & Ors.

-----Respondents



For Petitioner(s) : Mr. Ram Rakh Sharma
For Respondent(s) : Mr. Manoj Sharma, AAG assisted by
Mr. Vishal Kumar and
Mr. Divyansh Mathur (for Respondent
No.1).
Mr. H.C. Ganeshia with
Mr. M.L. Sharma,
Mr. Milan Ganeshia and
Mr. Buddhi Prakash Sharma.
Mr. Amit Kuri along with
Mr. Ayush Sharma (for JDA)

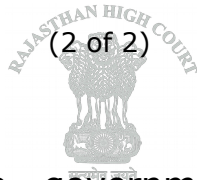
Mr. Arun Punia, E.O., JDA and
Mr. Ganga Ram Khawa, E.O., JDA,
present in person.

HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE CHANDRA SHEKHAR SHARMA

Order

13/08/2026

1. An application has been filed on behalf of few persons for impleadment as parties. Copy of the same shall be provided to the learned counsel appearing for the Jaipur Development Authority (JDA) as well as to the learned counsel for the writ-petitioner(s). They may file response, if so required.
2. An additional affidavit has also been filed by the JDA through its Enforcement Officer of Zone PRN (South) 18 & 19. Along with an additional affidavit, a list of as many as 429 shops/houses have been mentioned who are all encroachers who have been shown to



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have encroached on the government land and have also constructed on the roads.

3. It is informed that notices have already been issued to all of them and it has also been informed to all the persons about the case pending before this Court.

4. We find that many of the houses have been constructed right under the nose of the concerned Enforcement Officer and the Deputy Commissioner, JDA who is in-charge of the said area.

5. Let the concerned Enforcement Officer and the Deputy Commissioner, JDA of the concerned area file their explanation as to how these illegal constructions and encroachments were allowed on the government land and on the road as well.

6. We also notice that in this list, there are some dwellings (houses/shops) of which owners' names have not been mentioned.

7. Learned counsel appearing for the JDA shall also provide the details relating to the said houses. A notice to all concerned owners of 429 dwellings is issued by this Court to be served by the concerned Enforcement Officer individually and the same be pasted on their houses to be present before this Court on the next date of hearing through their counsel explaining as to how they have constructed their houses on the concerned land.

8. Let this case come up again on 01.09.2026.

9. The present order shall also be published for knowledge of all these persons in the newspaper by the Registry.

(CHANDRA SHEKHAR SHARMA),J (SANJEEV PRAKASH SHARMA),ACTING CJ

Amit/13

